

IN THE HIGH COURT OF BOMBAY AT GOALD-VC-CRI-98-2020 with
LD-VC-CRI-99-2020

Arun Narayan Ambre Appellant

V e r s u s

State Thr. CBI Respondent.

Mr. Rohan Desai, Advocate for the Appellants.

Mr. Mahesh Amonkar, Special Public Prosecutor for the C.B.I.

CORAM: DAMA SESHADRI NAIDU, J.**DATE: 22nd December, 2020.****ORDER:**

The appellant in LD-VC-CRI-98-2020 is the Senior Bank Official, and the appellant in LD-VC-CRI-99-2020 is the customer of the bank. Together they faced criminal prosecution for the offences under sections 120-B, 420 and 467, 468, 471, 477-A of I. P.C. Besides, the bank official has also been charged with sections 13-1 (c) and (d) r/w 13 (2) of Prevention of Corruption Act.

2. The Trial Court, through its Judgment dated 2/12/2020 convicted both the appellants. They were required to serve the sentence concurrently, the maximum being one year, besides paying the fine.

3. Aggrieved, now both the appellants have filed these appeals. Through the miscellaneous applications they have sought the suspension of sentence. In fact, soon after pronouncing its judgment, as the appellants' instance, the

Trial Court suspended the sentence on 2/12/2020 for thirty days.

4. Shri Rohan Desai, the learned counsel for the appellants, informs me that the appellant in LD-VC-RI-98-2020 has already deposited the entire fine amount. The appellant in LD-VC-CRI-99-2020 will deposit Rs.50,000/- (Rupees fifty thousand only) today through a Demand Draft before the Trial Judge, and the balance by 29/12/2020.

5. Heard Shri Rohan Desai, the learned counsel for the appellants and Shri M. Amonkar, the learned Special Prosecutor for the C.B.I.

6. The appellant in LD-VC-CRI-98-2020 has already deposited the entire amount, so his sentence stands suspended pending the disposal of the appeal. The sentence inflicted on the other appellant, too, stands suspended subject to his depositing the amount as stated above. If the second appellant fails to deposit the fine amount as undertaken now, it will result in cancellation of the order of suspension.

7. Post the matter after vacation.

DAMA SESHADRI NAIDU, J.

AP/-